

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:5764
ANSWERED ON:03.05.2005
DISCONTINUATION OF ANTI DUMPING DUTY ON IMPORT OF CHEMICALS
Badiga Shri Ramakrishna

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has imposed anti dumping duty on imports of C.F.L. (Compact Florescent Lamps) from china and also plan to discontinue anti-dumping duty on import of certain chemicals;
- (b) if so, the details thereof and reasons therefor;
- (c) whether the Government has exempted a few companies from paying anti dumping duty;
- (d) if so, the names thereof alongwith reasons therefor;
- (e) financial losses being suffered by the Government due to the exemption;
- (f) whether the Government is aware that such companies are making huge profits and exploiting the market due to this special privilege;
- (g) if so, steps taken to check such malpractices; and
- (h) status of indigenious industry in these fields and efforts being taken to promote the same and meet the increasing demand?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI E.V.K.S. ELANGO VAN)

(a) & (b): Anti-dumping duty was imposed on Compact Florescent Lamps (C.F.L) vide notification dated 10.12.2002 at the rate of difference between US \$ 1.256 per unit (without choke) and US \$ 1.845 - 3.125 per unit (with choke) and the landed value of import. There is no proposal to suo-motu discontinue anti-dumping duty on import of chemicals. The recommendation of the DGAD on future requests for review of anti-dumping duty would depend on the outcome of review investigations.

(c) to (g): Imports by companies under export promotion schemes such as the Advance Licensing Scheme, Export Oriented Units/Special Economic Zones are exempted from paying anti-dumping duty. Since, imports by such companies is meant for manufacture of goods for exports, it is not likely to have any adverse affect on the domestic industry.

The objective of imposing anti-dumping duty is to counteract trade distortions caused by dumping and consequential injury to the domestic industry. Anti-dumping duty is not perceived as a revenue earning measure.

(h): The DGAD has since 1992 till 28.04.2005, initiated 180 anti-dumping investigations involving 54 countries. The major product categories on which anti-dumping duty has been levied are chemicals & petrochemicals, pharmaceuticals, fibres/yarns, steel and other metals and consumer goods. Of these 180 cases, final findings have been issued in 158 cases, preliminary findings have been issued in 3 cases and 9 cases have been closed after initiation.